

ITEM NO.25

REGISTRAR COURT. 1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

Petition(s) for Special Leave to Appeal (C) No(s). 5383/2015

RAJENDRA PRASAD MISHRA & ORS.

Petitioner(s)

VERSUS

BRIJENDRA . & ORS.

Respondent(s)

IA No. 3752/2020 - EXEMPTION FROM FILING O.T.)

Date : 30-01-2023 These matters were called on for hearing today.

For Petitioner(s)

Mr. Aditya Joshi, Adv.
Mr. Parmanand Gaur, AOR

For Respondent(s)

Ms. Shubhangi Negi, Adv.
Mr. Pawanshree Agrawal, AOR

Mr. Jinendra Jain, AOR

Mr Ekansh Bansal, AOR
Mr Akshata Sharma, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Respondent no.1 has filed counter affidavit.

Opportunity to respondent nos. 10 to 14 to file counter affidavit has already been declined. Ld. Counsel for respondent no.10 submits that respondent no.10 has expired. Necessary details be provided to the ld. Counsel for the petitioner. Ld.counsel for the petitioner to take appropriate steps.

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Service is complete on respondent nos. 2 to 9 but none has entered appearance.

Service of notice for alternative arrangement(counsel expired) is complete on petitioner nos. 1 and 2. Ld. Counsel, Mr Aditya Joshi appearing on behalf of Mr Parmanand Gaur, Advocate-on-record for petitioner no.3 submits that they shall be appearing for petitioner nos. 1 and 2 as well and submits that vakalatnama on behalf of petitioner nos. 1 and 2 will be filed during the course of the day. Submission is taken on record.

Application for substitution filed in respect of deceased petitioner no.3 has been notified to be defective. Defects be cured within four weeks.

List again on 13.3.2023.

H. SHASHIDHARA SHETTY
Registrar